

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.1 – IA 453 of 2023
In
CP(IB) 562 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Givaudan (India) Pvt Ltd
V/s
Captivate Foods Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 27/04/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv.
For the Respondent :

ORDER

IA 453 of 2023

This application filed on 17.04.2023 is purportedly to file preliminary report. Liquidation order was passed on 13.01.2023 and the report is filed beyond 75 days. It is noted that a very skeletal report is filed as Annexure A on page no.7 wherein it is stated that the assets and liabilities are as per Annexure-1 & 2 and estimated liquidation cost is as per Annexue-3. However, none of the annexures are enclosed with the application neither in physical copy nor in e-filed copy. Learned Counsel Mr. Kuldeep Adesara appearing for the Liquidator is required to explain the discrepancy.

List for hearing on 10.05.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**